

(d) if so, the details thereof and action taken against such industries?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d). All SEBs/Electricity Departments of the country have notified the industrial tariff applicable to different categories of industries. The list of industries against which electricity bills are outstanding and the industries which are found using power illegally, are maintained by the State Governments/SEBs/E.Ds. This information is being collected.

[English]

Oil Spill

4311. DR. M. JAGANNATH :
SHRIMATI MANEKA GANDHI :

Will the PRIME MINISTER be pleased to state :

(a) whether oil spill from Mangalore refinery is creating pollution;

(b) the measures taken to prevent recurrence;

(c) the exact extent of damages of crop on this account; and

(d) the details of compensation proposed to be paid to the affected farmers?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (d). Mangalore Refinery and Petrochemicals Limited is meeting all the mandatory environmental standards. However, recently there was an incident of some heavy oil spillage along with rain water from the water sump because of incessant heavy rains. Immediate action was taken by project authorities to contain the oil spill. Steps taken by MRPL to prevent the occurrence of such incidences includes, installation of bigger pumps, better segregation of storm (rain) water system oily water separator to reduce load in the sump, sealing of oily water system to prevent the swepage of storm water and segregation of power plant fuel oil tank farm area and flare area. MRPL have paid Rs. 4.99 lakhs to the Dy. Commissioner of Dakshina Kannada, Mangalore, towards the damage assessed by Revenue Deptt.

Rural Poor Families

4312. KUMARI SUSHILA TIRIYA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Union Government have made any survey of the number of rural poor families in Orissa;

(b) if so, the details thereof;

(c) if not, whether the Government propose to conduct any survey in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). The Planning Commission uses the quinquennial household consumer expenditure surveys conducted by the National Sample Survey Organisation (NSSO) to estimate the number of poor separately in rural and urban areas of different states. The latest estimates of number of poor are available for the year, 1987-88 based on the National Sample Survey data on consumer expenditure in its 43rd round. According to this, the number of poor in rural areas of Orissa is estimated as 111.60 lakh.

(c) and (d). in view of the above, does not arise.

Natural Gas

4313. SHRI BADAL CHOUDHURY : Will the PRIME MINISTER be pleased to state:

(a) the quantity of natural gas available in Tripura;

(b) the number of proposals including proposal for setting up gas-based Fertiliser Industry and a 500 Megawatt Thermal Power Generation Project, are lying with the Union Government for consideration of proper utilisation of natural gas available in Tripura; and

(c) whether rate for sale of gas in Tripura per 1000 cubic metre is much higher than in Assam, resulting in discouragement to entrepreneurs in setting gas based Industry in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The current production of natural gas in Trupura is 0.42 MMSCMD.

(b) 1.64 MMSCMD has been allocated to various consumers and 0.5 MMSCMD has been earmarked for a fertiliser plant. Further gas allocations are not under consideration at present.

(c) No, Sir. The price of natural gas is the same in Assam and Tripura.

[Translation]

Land on Lease basis

4314. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government give the land on lease basis to the people of Scheduled Caste/Scheduled Tribe in the state;